

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-CW-101/2020**

Mr. Placido de Souza and others ... Petitioners

Versus

The State of Goa & Ors. ... Respondents

Mr. S. D. Lotlikar, Senior Advocate along with Mr. J. Karn, Advocate for the Petitioner.

Mr. D. Pangam, Advocate General with Ms. S. P. Munj, Additional Government Advocate for the State.

Mr. C. A. Fereira, Advocate for Respondent No.2.

Mr. D. Lawande with Mr. P. Dangui, Advocates for Respondent No.5.

Coram:- M.S. SONAK &
SMT. M. S. JAWALKAR, JJ.

Date:- 5th October, 2020

P. C.:

Heard Mr. S. D. Lotlikar, learned Senior Advocate along with Mr. J. Karn for the Petitioners, Mr. D. Pangam, learned Advocate General along with Ms. S. P. Munj, Additional Government Advocate for the State, Mr. C. A. Ferreira for respondent no.2 and Mr. D. Lawande with Mr. P. Dangui for respondent no.5.

2. In case, the respondents wish to file any reply in this matter, they

are granted one week's time to do so. Advance copies of the replies to be furnished to the learned counsel appearing for the petitioners by email.

3. Petitioners are granted liberty to file rejoinder, if any, within a period of two weeks from the date of the receipt of replies.

4. Place this matter for further consideration after four weeks i.e. on 02.11.2020.

SMT. M. S. JAWALKAR, J.

M. S. SONAK, J.

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